

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 129
(CAA)-35(PB)/2019

IN THE MATTER OF:

Future Consultants Pvt. Ltd.
And Ultra Consultants Pvt. Ltd.

.... Applicant/petitioner

Under Section 230-232.

Order delivered on 18.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Ajay Garg, Mr. Mahesh Sharma, Advs.
Mr. Ayush Beotra, Adv. for OL
Ms. Chetana Kandpal, Company Prosecutor for RD (NR)

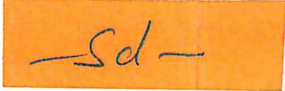
ORDER

RD & OL have raised no objections. There is no representation from the Income Tax Department despite various opportunities granted.

Arguments heard. Order reserved.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)